

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

8. IA 1515/2022 - New Application Hearing - MA 4020/2019
MA 3237/2019 IA 769/2022 IA 160/2022
In C.P.(IB)/1765(MB)2018

CORAM:

SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.06.2022

NAME OF THE PARTIES: - IA 1515/2022 Satish Maneshinde
V/s

Committee of Creditors of Lavasa
Corporation Limited And Its
Subsidiaries

Maharashtra State Electricity
Distribution Company Limited

V/s

Shailesh Verma RP of Lavasa
Corporation Ltd.

IA 160/2022 Sansar Property LLP

V/s

Lavasa Corporation Ltd

IN THE MATTER OF

Raj Infrastructure Development (India)
Pvt Ltd.

V/s

Lavasa Corporation Ltd.

APPEARANCES: -

FOR APPLICANT : Counsel Mr. Vikramaditya Deshmukh
Counsel, Mr. Chaitanya B. Nikte

FOR RESPONDENT : Counsel, Mr. Pulkit Sharma
Counsel, Mr. Avinash R Khanolkar

FOR THE RP : Counsel, Mr. Ashish Kamat

Section: 60(5) U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.1515/2022: - The matter is taken up through Virtual Hearing (VC). Applicant is directed to serve a copy of the IA to the counsel for the Respondent. Mr. Pulkit Sharma, counsel for the Respondent appeared and sought time to file reply. Due to technical glitches from the side of the applicant matter could not be heard. List the matter on **13.06.2022**.

List all other IAs on **13.06.2022** (high on board).

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

JAGDISH

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)